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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 26th August, 1976.

N O T I F I C A T I O N
(INCOME-TAX)

No.1453 (F.No.191/22/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961(43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679 (F.No.187/2/74-IT(AI) dated 20.7.74 as amended from time to time.

After the last entry under column 3 against Sr.No.1, the following shall be substituted.

INCOME-TAX		
COMMISSIONER	HEADQUARTERS	JURISDICTION
1.	2.	3.
Amritsar	Amritsar	12.ITO, Special Circle, Amritsar who shall have jurisdiction over all persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling activities and foreign exchange racketeering and/or conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 and which fall under the jurisdiction of C.I.T., Amritsar.

This notification shall have effect from 1.9.76.

Sd/-
(T.P.JEUNJUNWALA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

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Sd/-
(T.P.JEUNJUNWALA)
DIRECTOR, CENTRAL BOARD OF DIRECT TAXES

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